Stand

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, please allow me to speak for one second. (Interruptions).

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश):
माननीय उपसभापित महोदया, मैं श्रापसे एक
मिनष्ट की श्रनुमित चाहता हूं। यहां दिल्ली
में एक जिमखाना क्लब है। उस जिमखाना
क्लब में कल कुछ साँसदों ने जाने का
प्रवास किया। महोदया, जिमखाना क्लब का
यह नियम हैं कि जो भारतीय वेषभूषा है—
धोती श्रीर कुर्ता—उसे पहनकर वहां नहीं जा
सकते। महोदया, मैं इस बात को मानता
हूं कि यह प्राइवेट क्लब है लेकिन यह 27
एकड़ सरकारो जमीन पर बना हुआ है। यह
जिमखाना क्लब तो गुलामी का प्रतीक है,
श्रंग्रेजों के जमाने की निशानी है।

महोदया, मेरा निवेदन है कि संसद को इस तरह का कानून बनाना चाहिए कि जिसस कोई भी प्राइवेट क्लब देणी वेणभूषा पर रोक न लगा सके । धोती-कुर्ता पहने नांसद कल जिमखाना क्लब गए थे . . . (व्यवधान)

उपलभापित: एक मिनट, मालवीय जी।
मैं आपकी भावनाओं से सहमत हूं कि इस
देश में हरेक को अपना लिबास पहनने का
अख्तियार होना चाहिए। चाहे धोनी-कुर्ता
पहनें, चाहे माड़ी पहनें, चाहे पेंट पहनें,
कुछ भी पहनें मगर यह चूंकि प्राइवेट क्लब है
इसलिए आज के नियमों के मुताबिक उसमें
हम हस्तक्षेप नहीं कर सकते।

श्री सत्य प्रकाश मालवीय 27 एकड़ सरकारी जमीन का दुरुपयोग हो रहा है। महात्मा गांधी, राजेन्द्र प्रमाद, आचार्य कृपलानी और जश्रकाश नारायण जी जैसे लोग यदि जीतित होते तो ऐसा नहीं होता। महोदा, मेरा निवेदन है कि यह सारे राष्ट्र का अपमान है।

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, इसके नियमों, में कुछ परिवर्तन किया जाना चाहिए।

उपसभापितः वह तो जब होगा तब होगा मगर ग्राज जो हालात हैं वह तो रहेंगे। ग्राप हाऊस में कोई भी डीसेट लिबास पहनकर आ सकते हैं, में आब्जेक्ट नहीं करूंगी। जहां मेरा ज्यूरिसडिक्शन है वहां आपको कपड़ों के लिहाज से हर चीज की इजाजत है।

SHRI P. SHIV SHANKER): Magal): Madam, don't stretch it too far. (Innterruptions). The Leader of the coposition.

SHRI DIPEN GHOSH (West Bendam, I would like to bring to your kind notice that just now, the anti-reservation agitationists have forced themselves into Jawahar Bhavan and have broken the glass panes. The misfortune is that there is no police to protect it. May I request the Leader of the House to take some action and see...(Interruptions)...

THE DEPUTY CHAIRMAN: I will ask the Government to protect Jawahar Bhavan and every other place which is being attacked.

REPORTED PRO-SATI STAND OF A PARTY LEADER

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, please permit me to raise a matter which I have been trying to raise from yesterday. Yesterday some other issues were taken up. Yesterday we passed the National Commission on Women Bill. The entire House unanimously approved the Bill...(Interruntions)...reservations. The Government have been saying that they want to give status to women, involvement in national development. share in the power structure, development of women and so things. Madam, we know that the previous Congress Government headed by Shri Rajiv Gandhi has passed the Sati Act. Till today, it is such a pernicious...(Interruption).

THE DEPUTY CHAIRMAN: Anti-Sati.

SHRIMATI JAYANTHI NATARA-JAN: It is called the Prevention of [Shrimati Jayanthi Natarajan]

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Sati Act. It is such a pernicious practice. In fact, it is not even a practice. It is going back to the stone ages. It is uncivilised and barbaric to think that a women should go... (Interruptions). I am sure every Member of this House agree with me that it is a shame and a slur on the civilised society and India that today we are even talking about something like 'Sati' in India. We should not even be talking about it. In these circumstances, the Abolition of Sati Act was passed by the Congress Government and according to that, even the glorification of 'Sati' which means 'the observance of any ceremony or supporting justifying or propagating the pratice of Sati in any manner'-this is on the Act- is an offence and it is punishable with imprisonment. Secondly, if anybody is convicted under the Act, he or sne should immediately be disqualified from the Membership of Parliament. We have amended the Representation of the People Act to that effect. This is section 8-A of the Representation of the People Act.

DEPUTY CHAIRMAN: Please be brief because we are not discussing 'Sati' as now.

SHRIMATI JAYANTHI NATRA-JAN: Only one more second, Madam. I do not want to take the time of the House. We have amended the Representation of the People Act to the effect that if any Member is convicted of an offence under the Sati Act, he should be immediately disqualified and cannot stand for another election. In these circumstances, a senior BJPVice-President of the publicly supported 'sati' and yesterday, she has gone on record in the other House. I am not referring to those proceedings.

THE DEPUTY CHAIRMAN: No mention of the other House or the proceedings of the other House.

SHRIMATI JAYANTHI NATARA-JAN: She has publicly reiterated her stand on 'sati'. If this Government is really serious, it is not enough to say so. To say, 'I am against voluntary 'sati' but if a woman wants to go and commit suicide or die on her husband's pyre, it is Hindu religion' still amounts to glorifying 'sati'. Therefore, demand that the Central Government should immediately prosecute the person concerned, take action against her and see that she is disqualified. Otherwise, nobody serious about 'Sati'.

THE DEPUTY CHAIRMAN: Atalji. (Interruptions). We are discussing 'sati'. There is no discussion. There is no question of party representation of it. We all know everybody's view. I am only allowing him because the Member belongs to that party.

श्री झटल बिहारी वाजवेयी (मध्य प्रदेश): महोदया,...

कुछ माननिय सदरयः ये क्यों वोल रहे है ? . . . (व्यवधान)

उपसभापति : क्योंकि बील जैन पीन के वाइस प्रेसिडेंट का नाम लिया गया है... (व्यवधान)

श्री अटल बिहारी दाजपेयी अगर मेरी पार्टीका नाम न लिया जाता तो मैं खड़ान होता...

उपसभापति: नैंने इसीलिए आपकी ऐलाउ किया...

श्री ग्रटल बिहारी वाजपेयी : इसीलिए मैं खड़ाहमा ...(व्यवधान)

उपसभापति : म्राप जात तो करने दीजिए उनको बोलने दीजिएं, अपनी बात कहने दोजिए...

श्री ग्रट ' हिरो वाजपेयो : महोदया, भारती । जनता पार्टी की इन न ल पर नीति स्पष्ट है । हम नती प्रया के खिनाफ़ हैं, उसे पमाप्त बार देने के पक्ष में हैं ग्रीर हम यह स्वी गर नहीं करते कि कोई इच्छा से जनने के लिए तैयार होता। अगर शोक के हारण उन्याद में कोई तैगर भी हो तो जैसे गत्म-इत्या करने गन ग्रीर लोगों को रोता जनता है उसे भी रोजा जाना चाहिए। लेकिन बहारा, इन न गन पर राजमाता जिना एने निधिया के नियार अलग हैं, वह उनके व्यक्तित निवार हैं, वह पार्टी के निवार नहीं हैं।

विश्व के नेता (श्रो पे॰ शिवसंकः) : हम गाप के बाधा करते हैं कि बाप जनके खिताफ़ डिगिप्लिंगरी ऐक्शन लेंगे।

डा रत्नाकर पाण्डेय (उत्तर प्रदेश) अप्रकार दल उनके खिनाफ न्या कार्रवाई कर ज्यापका दल उनके खिनाफ न्या कार्रवाई कर ज्या है?...(व्यवधान)

THE DEPUTY CHAIRMAN: Now that matter is over. 'Sati' is over now. (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, please allow me.

THE DEPUTY CHAIRMAN: On what? About 'Sati'?

SHRI GURUDAS DAS GUPTA: Whoever might be the person... if any offence to law is committed by her law should take its own course. It should take its own course. I have no hesitation in demanding ...(Interruptions)...the lawful action against that person in accordance with the provisions of the Sati Act.

 \dots (Interruptions)..

THE DEPUTY CHAIRMAN: No, no more discussion.

SHRI GURUDAS DAS GUPTA: At the same time, I do not understand how such a lady is allowed to occupy such an important position.

THE DEPUTY CHAIRMAN: You have made your point. Now, no more discussion on this.

DR. RATNAKAR PANDEY: *

SHRIMATI SATYA BAHIN (Uttar Pradesh): *

DR. ABRAR AHMED KHAN (Rajasthan): *

THE DEPUTY CHAIRMAN: That matter is being settled. Please take your seats. That matter is being settled. It is beyond the point, Sati issue is also settled.

SHRI ATAL BIHARI VAJPAYEE: The hon. Member has used two unparliamentary words about the lady which should not go on record.

DR. ABRAR AHMED KHAN: *

SHRIMATI SATYA BAHIN:*

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: I request the Members to take their seats. I will look into the record. Atalji, I will look into the record. Shri R. S. Naik. ...(Interruption) .. I said that matter is over. Take your seats: It is not going on record. Please take your seats and don't disturb the House. I say, take your seats. Now, I am going to take Special Mentions.

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: It is not going on record. I said, it is not going on record. पाण्डेय जा स्थाप बैठ जाइये। मैंने कल भी स्थापसे कहा था ... (व्यवधान)

Dr. Pandey, sit down: otherwise, I will take action against you. I will not allow anybody. Take your seat. I

^{*}Not recorded

[The Deputy Chairman]

am not allowing anybody. Only the Special Mention will go on. Mr. R. S. Naik.

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: down. Take your seat. I said, take your seat. Nothing will go on record. I said, now the matter is over. Yes. Mr. Naik.

DR. RATNAKAR PANDEY: *

SHRI DIPEN GHOSH (West Bengal): *

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: No. I am not allowing anybody. I will see the record. I said, I will see record and I will ascertain that; nothing unparliamentary will go on record. It is not going on record.

DR. RATNAKAR PANDEY: *

DEPUTY CHAIRMAN. में अ।पको वार्न कर रही हूं अगर आप मेरा कहना नहां मानंगे ... (च्वनधान) ... I will see that you are not in this House when I am presiding. I will have to take action. Yesterday also. I told you....

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: I said, please sit down. I said, sit down. I will name you. I am warning you again, I will name you. I said, I will name you. I am telling you again and again that if you are not going to obey the Chair, I am going to name you. You must remember that, it is enough. Sit down, Please your seat.

SHRI N. K. P. SALVE (Maharashtra): Madam.

THE DEPUTY CHAIRMAN: Salve, I will allow you a little later. I have called Mr. Naik on his Special Mention, I am not allowing anybody to speak without permission. It is not going on record.

SPECIAL MENTIONS

Development Intermediate and. of Minor Ports in India, in Particular, Karwar port in Karnataka, and Measures to Check Sea Erosion

SHRI R. S. NAIK (Karnataka): Madam, I am really unhappy since the problems of the people are not solved. As a matter of fact, I am raising some pertinent points for the second time in this august House.

I made a special mention 21.12.1988 requesting the Government to develop Karwar Port in Karnataka. But I got a reply from the Government stating that Karwar Port came under intermediate ports and that the development of intermediate minor ports was entirely the responsibility of the State Government. No funds have been provided in the Seventh Five Year Plan. Due to the constraint of resources the Central Government is not in a position to give any financial assistance. are many intermediate and minor ports in the country. I, therefore, want to know from the Government whether any funds have been allotted in the Eighth Five Year Plan for development of such ports in the country at large and Karwar port in particular.

Karwar Port in Karnataka developed by the previous Government spending Rs. 7 crores. It is the only natural port in the region of the country. There is a record. The British rulers had identified that port as the single natural port. But it is unfortunate that years after the attaining of independence we have still to continue making references to it and demanding itsdevelopment

^{*}Not recorded.